

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP. No. 111/96 199

Lshwar Lal

Union of India and others

Versus

Date of Order

Case No.

Orders

Date of Issue

15.7.96

Mr.S.K.Jain, counsel for the applicant  
Mr.V.S.Gurjar, counsel for the respondents

The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.

( PATTAN PRAKASH )  
MEMBER (J)

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for VS Gurjar  
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